

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 655/93
T.A. No.

DATE OF DECISION 21-3-1994

Shri B.N. Chakraborty

Petitioner

Shri P.H. Pathak

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman

The Hon'ble Mr. K. Ramamoorthy

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri B.N. Chakraborty
 A-5/10 Simandhar Complex
 Ghatlodia, Ahmedabad.

Applicant.

Advocate Mr. P.H. Pathak

Versus

1. Union of India
 Notice to be served
 through The Secretary
 of Government of India
 Ministry of Agriculture
 Deptt. of Animal Husbandry
 and Dairying, Krishi Bhavan,
 New Delhi

2. Dy. Registrar
 Central Herd Registration
 Scheme under Ministry of
 Agriculture, Deptt. of Animal
 Husbandry, 10, Gautamvihar Society
 Usmanpura Ahmedabad.

Respondents.

Advocate Mr. Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 655 of 1993

Date: 21-3-1994.

Per Hon'ble Shri N.B. Patel

Vice Chairman

There is no basis for the apprehension on the part of the applicant that the respondents are to finalise the seniority list otherwise ^{than} in accordance with the provisions and rules including Recruitment Rules and Rules regarding fixation of seniority. The application is, therefore, without any cause of action and when this was pointed out to Mr. Pathak, he seeks

permission to withdraw the O.A. Permission granted. O.A. stands disposed of with no order as to costs.

2. However since it is pointed out before us that the question of finalisation of seniority list has been pending since long, very probably since 1981, we direct the respondents to finalise the seniority list in accordance with rules and provisions including Recruitment Rules and rules regarding fixation of seniority at the earliest and preferably within six months of this order. If there is any difficulty in the matter, the applicant may approach the Tribunal afresh.

VR
(K. Ramamoorthy)
Member (A)

VM
(N.B. Patel)
Vice Chairman.

*AS.